

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.465/99

Monday this the 16th day of July, 2001.

CORAM

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

D.N. Eswaradas
Son of C.M.Narayana Menon
working as Station Master/III/
Thuravur, residing at
Railway Quarters No.4-A
Thuravur Railway Station & Post
Alapuzha District.Applicant

(By advocate Mr.M.P.Varkey)

Versus

1. Union of India represented by
General Manager
Southern Railway
Chennai - 600 003.
2. The Divisional Personnel Officer
Southern Railway
Trivandrum - 695 014.Respondents.

(By advocate Mrs. Sumathi Dandapani)

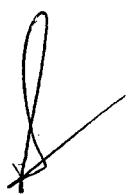
The application having been heard on 16th July, 2001,
the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER

Applicant seeks the following reliefs:

- a) Call for the records leading to the issue of A-3 and A-5 office orders and set aside the same in so far as they deprive the applicant of the benefit of A-1 judgement as given to other applicants in OA 160/91 in terms of A-2 order.
- b) Declare that the applicant is entitled for identical benefits, as given to other applicants in OA 160/91 in terms of A-2 order.
- c) Direct the respondents to pass necessary orders extending similar benefits to the applicant as given to other applicants in OA 160/91 in terms of A-2 order and implement the same within a reasonable time.
- d) Pass such other orders or directions as deemed just fit and necessary by this Hon'ble Tribunal in the facts and circumstances of the case.



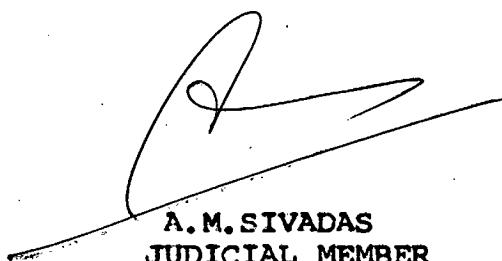
2. When the OA was taken up, learned counsel appearing for the applicant submitted that the reliefs sought for in this OA have been granted by the respondents since the filing of the OA.

3. Accordingly the OA is dismissed as infructuous.

Dated 16th July, 2001.



G. V. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A. M. SIVADAS
JUDICIAL MEMBER

aa.

Annexures referred to in this order :

- A-3 True copy of office order No. 35/98/SMs(V/p.535/II/SM/ Vol.13) dated 15.6.98 issued by the 2nd respondent.
- A-5 True extract of office order No.T.48/98/SM(V/P.535/II/ SM/Vol.13) dated 11.8.98 issued by the 2nd respondent.
- A-1 True copy of common judgement dated 21.4.92 in OA No. 956/90 and OA No.160/91.
- A-2 True copy of order No.V/P.612/II/ASM dated 21.10.93 issued by the 2nd respondent.